<u>COURT - I</u>

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 172 OF 2017

Dated: 29th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Coastal Gujarat Power Limited	Vs			Appellant(s)
Central Electricity Regulatory Comm	-			Respondent(s)
Counsel for the Appellant(s)	:	Mr. Apoorva Misra		
Counsel for the Respondent(s)	:	Mr. M.G. Ramacha Mr. Anand K. Gane Ms. Poorva Saigal Mr. Sbhubham Arya Ms. Neha Garg Mr. Arvind Kr. Dube	esan a	8-2, R-8 & R-9

<u>ORDER</u>

Learned counsel for the respondents seek five weeks time to file reply. They may file the same on or before 04.10.2017 after serving copy on the other side. Rejoinder may be filed within three weeks thereafter.

List the matter on 30.10.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt